

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**ABSTRACT**

**JUNIOR CIVIL JUDGES - Transfers and Postings of Junior Civil Judges - ORDERS - ISSUED.**

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**ROC.NO.831/2021-B.SPL.**

**NOTIFICATION NO.170 -B.Spl.**

**DATED: 04.03.2021.**

**The High Court is pleased to pass the following Transfer and Posting orders:**

**1) Smt. P.Uma Maheswari, II Additional Junior Civil Judge, Nizamabad, is transferred and posted as Junior Civil Judge, Bichkunda, Nizamabad District, (Vice Smt. Girija Tirandasu, transferred).**

**2) Smt. Girija Tirandasu, Junior Civil Judge, Bichkunda, Nizamabad District, is transferred and posted as II Additional Junior Civil Judge, Nizamabad (Vice Smt. P.Uma Maheswari transferred).**

- i) Smt. P.Uma Maheswari, shall handover charge of her post to the I Additional Junior Civil Judge (Juvenile Court), Nizamabad, and take charge of her new post from the Junior Civil Judge, Banswada, Nizamabad District.**
- ii) The I Additional Junior Civil Judge (Juvenile Court), Nizamabad, will be in full additional charge of the post of II Additional Junior Civil Judge, Nizamabad, till the substitute posted takes charge.**
- iii) Smt. Girija Tirandasu, shall handover charge of her post to the Junior Civil Judge, Banswada, Nizamabad District and proceed to take charge of her new post from the I Additional Junior Civil Judge (Juvenile Court), Nizamabad.**
- iv) The Junior Civil Judge, Banswada, Nizamabad District will be in full additional charge of the post of Junior Civil Judge, Bichkunda, Nizamabad District till the substitute posted takes charge.**

The above officers shall take charge of their new posts on or before 12.03.2021, positively.

- NOTE:**
- 1. The Order placed in the High Court's Website <http://hc.ts.nic.in> and the downloaded copy from the web site is valid for relieving and joining duty.**
  - 2. Smt Girija Tirandasu, is not entitled to draw transfer grant / disturbance allowance, transfer T.A., and other consequential benefits since the officer is transferred to the present station on her request.**

  
**REGISTRAR GENERAL  
FAC REGISTRAR (VIGILANCE)**

**To**

1. The officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and Other Registrars, High Court for the State of Telangana, Hyderabad.

4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
5. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
6. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
7. The Member Secretary, High Court Legal Services Committee, Hyderabad.
8. The Prl. District and Sessions Judge, Nizamabad.
9. The I Additional District and Sessions Judge, Nizamabad,.
10. The II Additional Junior Civil Judge. Nizamabad,
11. The Junior Civil Judge, Bichkunda, Nizamabad District
12. The I Additional Junior Civil Judge (**Juvenile Court**), Nizamabad
13. The Junior Civil Judge, Banswada, Nizamabad District
14. The District Treasury Officer, Nizamabad.
15. The Sub-treasury Officer, Bichkunda, Nizamabad District.

16. **THE SECTION OFFICERS:-**

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D-I. Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana.